NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: TCP/725/ (IB)/2017

NAME OF THE PETITIONER(S)

: S. MURUGABHARTI

NAME OF THE RESPONDENT(S)

: SEVEN ELEVEN BUSINESS SERVICES PVT LTD

UNDER SECTION

: 7 RULE 4

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

M. ROSHAN ATJA

PETITTONER

M Roy AL

for SHATLENGRAN

ORDER

Counsel for petitioner present and filed an affidavit in proof of service of notice to the respondent, alongwith delivery track, which was returned unserved with endorsement 'person moved'. The service of notice to the respondent is held sufficient. In the circumstances, the respondent is proceeded ex parte.

In this case a joint affidavit for settlement was filed by the applicant/corporate debtor. The Corporate Debtor has not honoured the commitments in the memo of settlement. Hence the petitioner has approached this Tribunal for initiating insolvency proceedings under the IB Code, 2016 since the earlier petition was disposed of in terms of the settlement and orders are reserved in this matter.

(S VIJAYARAGHAVAN)
Member(Technical)

(K ANANTHA PADMANABHA SWAMY)

Member(Judicial)